## CENTRAL ELECTRICITY REGULATORY COMMISSION

3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

## Minutes of Meeting: Constitution of Expert Group to review "Indian Electricity Grid Code and other related issues"- 5th Meeting thereof.

- Fifth meeting of Expert Group to review "Indian Electricity Grid Code and other related issues" was held on 16<sup>th</sup> July, 2019 at 2:30 pm in Third Floor, Conference Room, 36, Janpath, Chanderlok Building.
- 2. During the meeting, Chairman and Members of the Expert Group, CERC staff, representatives from POSOCO and representatives from Mercados were present.
- 3. The minutes of the fourth meeting were approved by the Expert Group.
- 4. Key points during the presentation:
  - a. Deviation Settlement Mechanism is being used as a real time energy procurement and sale
  - b. Low liquidity in exchanges
  - c. Absence of gate closure preventing firmness of schedule
  - d. Rationale for Real Time Market:
    - i. Organized platform with access to larger pool for buyers and sellers
    - ii. Help to manage RE variability
    - iii. Reduce dependence on DSM
    - iv. Hesitation of stakeholders to indulge in collective transaction
    - v. Avenue for merchant/un-tied capacities to sell power
    - vi. Option to manage real time load variation
  - e. Benefits of Real Time market:
    - i. Discoms will procure power for real time imbalances from organized markets
    - ii. Discoms to have access to larger pool of generation
    - iii. Price discovery to be more efficient
    - iv. Gain to be shared 50:50 with the beneficiary
    - v. Incentivizes cheaper generation
    - vi. Provides default payment security
  - f. Initial Proposal: Hourly real time market suggested in the discussion paper
  - g. Key Objections:
    - Gujarat/Maharashtra opposed tying up of generators to real time market
    - NTPC and NLCIL also suggested to reduce the gate closure time to one hour
  - h. New proposal: Half hourly real time market
    - i. No special dispensation to RE in RTM after gate closure

- ii. Required Amendments:
  - 1. Provision for Right to recall
  - 2. Scheduling for RTM Transactions
  - 3. Settlement under RTM
- i. Key concerns raised by the group:
  - i. Concern over simultaneous implementation of SCED and RTM
  - ii. Concern over the length of the Delivery Period
  - iii. AGC to be mandated in IEGC
  - iv. Random provision of Open Access to stop
  - v. Coal Linkage for efficient plants
- j. Key issues raised by POSOCO:
  - i. Time available after gate closure
  - ii. Liquidity available in Real Time Markets
  - iii. Procurement of ancillary services along with RTM settlement
- 5. The Group, based on the above discussion, observed as follows:
  - a. The draft proposal for introduction of real time marked is welcome and needs speedy implementation to create opportunities for Discoms, generators and open access consumers, and to provide a transparent real time grid balancing.
  - b. There are two areas of concerns:
    - i) Processing time of 30 min for system operator appears very tight.
    - ii) Despatch period of one hour would be better option to begin with.
  - c. With a view to have more liquidity RTM, it is suggested to consider closing STOA window on first come first serve basis seven day before the day of scheduling.
- 6. The Group requested a presentation on Ancillary Services Market. The same has been fixed for 29<sup>th</sup> July 2019.

The meeting ended with a vote of thanks to the chair.